

**FORM B****PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

09.09.2020

To Shri Brahm Datt Verma  
Liquidator in the case of  
Novelty Treasure Metals Private Limited,

From **Metenere Limited**  
**138-139, Main Road,**  
Ghaziipur,  
New Delhi-110092

**Subject:** Submission of proof of claim.

Madam/Sir,

Metenere Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Novelty Treasure Metals Private Limited. The details for the same are set out below:

PARTICULARS																	
1.	NAME OF OPERATIONAL CREDITOR	NOVELTY TREASURE METALS PRIVATE LIMITED															
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (If AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	METENERE LIMITED  U27107DL1997PLC084906															
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	138-139, MAIN ROAD, GHAZIPUR, NEW DELHI-110092															
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	PRINCIPAL: 17,20,29,262.39 INTEREST: 8,44,01,865.92 TOTAL: 25,64,31,128.31															
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<table><tr><th>INV.NO.</th><th>DATE</th><th>AMOUNT</th></tr><tr><td>Inv. No.</td><td>Date</td><td>Amount</td></tr><tr><td>80001/17-18</td><td>03.10.2017</td><td>42,99,717.63</td></tr><tr><td>80003/17-18</td><td>04.10.2017</td><td>42,94,781.10</td></tr><tr><td>80005/17-18</td><td>05.10.2017</td><td>42,78,326.00</td></tr></table>	INV.NO.	DATE	AMOUNT	Inv. No.	Date	Amount	80001/17-18	03.10.2017	42,99,717.63	80003/17-18	04.10.2017	42,94,781.10	80005/17-18	05.10.2017	42,78,326.00
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80001/17-18	03.10.2017	42,99,717.63															
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PARTICULARS				
		80007/17-18	06.10.2017	42,98,072.12
		80009/17-18	07.10.2017	42,93,135.59
		80011/17-18	08.10.2017	42,94,781.10
		80013/17-18	09.10.2017	42,89,844.57
		80015/17-18	10.10.2017	42,73,389.47
		80017/17-18	11.10.2017	42,93,135.59
		80019/17-18	12.10.2017	42,88,199.06
		80021/17-18	13.10.2017	42,73,389.47
		80023/17-18	14.10.2017	42,75,034.98
		80025/17-18	15.10.2017	42,99,717.63
		80027/17-18	16.10.2017	42,94,781.10
		80029/17-18	17.10.2017	42,73,389.47
		80031/17-18	18.10.2017	42,98,072.12
		80033/17-18	21.10.2017	42,55,288.86
		80035/17-18	22.10.2017	42,89,844.57
		80037/17-18	23.10.2017	42,81,617.02
		0000000049/17-18	18.10.2017	42,90,244.00
		0000000051/17-18	19.10.2017	43,18,328.00
		0000000053/17-18	20.10.2017	43,53,020.00
		0000000055/17-18	21.10.2017	43,18,328.00
		0000000057/17-18	23.10.2017	43,44,760.00
		0000000059/17-18	24.10.2017	42,75,376.00
		0000000061/17-18	25.10.2017	42,86,940.00
		0000000063/17-18	26.10.2017	42,88,592.00
		0000000065/17-18	27.10.2017	43,16,676.00
		0000000067/17-18	28.10.2017	43,51,368.00
		0000000071/17-18	04.11.2017	48,71,029.38
		0000000074/17-18	05.11.2017	48,72,894.96
		0000000077/17-18	06.11.2017	48,69,163.80
		0000000080/17-18	07.11.2017	48,71,029.38
		0000000127/17-18	25.12.2017	48,50,365.81
		0000000129/17-18	26.12.2017	48,44,788.54
		0000000131/17-18	27.12.2017	48,26,197.64
		0000000133/17-18	28.12.2017	48,48,506.72
		0000000136/17-18	29.12.2017	48,42,929.45
		0000000138/17-19	30.12.2017	37,44,207.26
				17,20,29,262.39
			Total:-	
			Interest @ 18% upto 20.08.2020:-	8,44,01,865.92
			Grand Total:-	25,64,31,128.31
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL		
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	ON ACCOUNT OF SALE OF GOODS AGAINST INVOICES AS DETAILED AT S. No. 5 ABOVE		
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR	NIL		



PARTICULARS		
	WHICH MAY BE SET-OFF AGAINST THE CLAIM	
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NIL NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Name Metenere Limited A/c No 00241101000691 IFSC MSNU0000024 Bank The Mehsana Urban Co-Op, Bank Ltd. Branch Gandhidham, Gujarat-370201
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	INVOICES AS DETAILED AT S. NO. 5 ABOVE

For Metenere Limited



Authorized Signatory

(SIGNATURE OF FINANCIAL CREDITOR OR PERSON AUTHORIZED TO ACT ON HIS BEHALF)  
 (ENCLOSE THE AUTHORITY IF THIS IS BEING SUBMITTED ON BEHALF A FINANCIAL CREDITOR)  
**NAME: VIRENDER PAL SINGH**  
**POSITION: CHIEF FINANCIAL OFFICER**  
**ADDRESS: 1/7019, GALI No.5, SHIVAJI PARK, SHAHDARA, DELHI-110032.**

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

### DECLARATION

I, Virender Pal Singh, currently residing at 1/7019, Gali No.5, Shivaji Park, Shahdara, Delhi-110032, hereby declare and state as follows:-

1. Novelty Treasure Metals Private Limited], the corporate debtor was, at the insolvency commencement date, being the 20<sup>th</sup> day of August 2020, actually indebted to me in the sum of Rs. 17,20,29,262.39.

PARTICULARS	
	DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM
9.	<p>DETAILS OF:</p> <p>a. any security held, the value of security and its date, or</p> <p>b. any retention of title arrangement in respect of goods or properties to which the claim refers</p>
10.	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p> <p>Name Metenere Limited A/c No 00241101000691 IFSC MSNU00000024 Bank The Mehsana Urban Co-Op, Bank Ltd. Branch Gandhidham, Gujarat-370201</p>
11.	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p> <p>INVOICES AS DETAILED AT S. NO. 5 ABOVE</p>

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**NAME: VIRENDER PAL SINGH**  
**POSITION: CHIEF FINANCIAL OFFICER**  
**ADDRESS: 1/7019, GALI No.5, SHIVAJI PARK, SHAHDARA, DELHI-110032.**

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#### DECLARATION

I, Virender Pal Singh, currently residing at 1/7019, Gali No.5, Shivaji Park, Shahdara, Delhi-110032, hereby declare and state as follows:-

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Date: 09.09.2020

Place: Delhi

For Metenere Limited



Authorized Signatory  
(Signature of the claimant)

#### VERIFICATION

I, Virender Pal Singh, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Delhi on this 9<sup>th</sup> day of September 2020

For Metenere Limited



Authorized Signatory  
(Signature of the claimant)